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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 161/2017 with C.P. No. 75/241/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: Bhopal Motors Pvt. Ltd.
V/s.
Shakti Cold Storage (India) Pvt Ltd.

Section of the Companies Act: Section 241 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VIJAYESH ATRZ	ADVOCATE	Petitioner	
2.	Kurven K. Desai For Nikunt K. Raval	Advocate	Respondent	

ORDER

Learned Advocate Mr. Vijayesh Atr present for Original Petitioner. Learned Advocate Mr. Kurven Desai i/b Learned Advocate Mr. Nikunt Raval present for Original Respondent.

Respondent sent letter for adjournment to which the petitioner has vehemently objected.

On perusal of the record it is found that attendance sheet is signed by Advocate Mr. Kurven Desai on behalf of Advocate Mr. Nikunt Raval but he is found absent on call.

The Respondent is directed to complete the hearing by next date.

Petitioner filed reply to the additional affidavit of Respondent.

List the matter on 18.12.2017.

**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.